

सरकार उन्हें क्यों देना चाहती है? आखिर गायकवाड़ जैसे व्यक्तियों को पैसे की क्या जरूरत है? उन्होंने कहा है कि हमें पैसे की जरूरत नहीं है।

Why do you insist on offering them money or compensation?

श्री कृष्ण चन्द्र पन्त : हमारी तरफ से इनसिस्टेंस की कोई बात नहीं की गई है।

MR. SPEAKER : Next question. Shri Jagannathrao Joshi. Absent.

SHRI S. M. BANERJEE : Sir, I want guidance from you. Is the arrest of a Naxalite a Central matter? Every time some people are arrested somewhere, may be Naxalites, a question is admitted. I want to know how it becomes a Central matter.

MR. SPEAKER : Your argument seems to be correct; I will study it. Shri P. K. Deo., Absent. Shri Bishwanath Jhunjhunwala.

Setting up of Yojana Ayog by Tamilnadu Government

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*65. SHRI BISHWANATH JHUNJHUNWALA :

SHRI S. RADHAKRISHNAN :

Will the Minister of PLANNING (YOJANA MANTRI) be pleased to state :

(a) whether the Government of Tamil Nadu have set up a Yojana Ayog of its own ;

(b) whether the functioning of the State Yojana Ayog will in any way overlap the functioning of the Yojana Ayog at the Centre, particularly, in the spheres of industrial development ;

(c) if so, in what way co-ordination between the two Planning bodies is sought to be maintained ; and

(d) whether any other State Government propose to set up such Ayog ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (YOJANA MANTRALAYA MEN RAJYA MANTRI) (SHRI MOHAN DHARIA) : (a) It is understood that the State Government of Tamil Nadu have recently set up a Planning Commission for the State. Full details have

been sought from the State Government and are awaited.

(b) and (c). Do not arise.

(d) According to the information available so far, no such proposal is under the consideration of the Governments in other States.

SHRI BISHWANATH JHUNJHUNWALA : One of the terms of reference of the Tamil Nadu Planning Commission is to see that the ownership and control of material resources of the community are so distributed as to subserve the common good and prevention of concentration of wealth and means of production. The words "ownership and control of material resources" raise a slight doubt. If the reference is to the sphere of industry, some overlapping with the function of the Central Planning Commission is bound to happen since the administration of the Industrial Development and Regulation Act falls within the Central jurisdiction. So, my first question is whether the Central Government have got it clarified from the Government of Tamil Nadu as to that is meant by this expression.

SHRI MOHAN DHARIA : The Government of Tamil Nadu has set up a State Planning Commission as other States are having their Planning Committees and Planning Boards. So far as the duties of the State Planning Boards or Committees are concerned, the Administrative Reforms Commission has recommended what should be their job and, I believe, it will be according to those recommendations of the Administration Reforms Commission that the State Planning Commission will function. I do not think there will be any conflict between the Planning Commission at the State level and the Planning Commission at the national level. Ultimately, it is the National Development Council which co-ordinates overall planning in the country.

SHRI BISHWANATH JHUNJHUNWALA : Since there is already a clamour for sharing more financial powers with the State Governments, may I know whether the Government of India has examined if the formation of a Planning Commission by a State Government as distinct from the Planning Boards will qualify for any change in the pattern of sharing of financial powers between the Central and State Planning Commissions ?

SHRI MOHAN DHARIA : The constitution of Planning Boards or Planning Committees at the State-level is in no way going to affect the financial relationship between the Central Government and the State Governments.

SHRI S. RADHAKRISHNAN : In view of the fact that the Chief Minister of Tamil Nadu in his press conference on March 16 has said that the D.M.K. will urge the Centre for a State Planning Board for proper economic and industrial growth of Tamil Nadu and for decentralisation of licensing powers now accumulated with the Centre, may I ask the hon. Minister whether such formation of Planning Boards at the State level will in any way affect the federal and financial relationship with the Centre and also whether any guide-lines have been laid down in this regard.

SHRI MOHAN DHARIA : The guide-lines have already been laid down according to the Report of the Administrative Reforms Commission about the machinery for planning. I do not think there will be any conflict between the Central Government and the State Governments because they are governed not by creation of Planning Boards and Planning Committees but by the provision in the Constitution.

SHRI M. RAM GOPAL REDDY : We have got the Planning Commission in Delhi at the Centre. If we are going to have another Planning Commission in Tamil Nadu, there is going to be some sort of confusion. May I know whether the Government of India will advise the Tamil Nadu Government to call their planning body either as a Planning Board or a Planning Committee. They are opposing even the Hindi version of the designations of Ministers here. Can't the Government of India advise them they should not call their planning body as the Planning Commission and that they should call it as a Planning Board or a Planning Committee ?

SHRI MOHAN DHARIA : The State Government of Tamil Nadu is absolutely within its competence to call it as a State Planning Board or a State Planning Commission or a State Planning Committee. I think, we have no right to interfere in that way.

SHRI M. RAM GOPAL REDDY : There will be two Planning Commissions then.

SHRI MOHAN DHARIA : That is a State Planning Commission; ours is a National Planning Commission.

SHRI K SURYANARAYANA : As my hon. friend, Shri S. Radhakrishnan, mentioned, the Government of Tamil Nadu requested the Government of India to approve of their appointing their own Planning Commission. If that is so, what is the reaction of the Government of India thereto ?

SHRI MOHAN DHARIA : I have stated in my reply that full details have been sought from the State Government and they are awaited.

Monopoly Hold of Big Business Houses on Newspaper

*66. **SHRI BALATHANDAYUTHAM :** Will the Minister of INFORMATION AND BROADCASTING (SOOCHANA AUR PRASARAN MANTRI) be pleased to state :

(a) the extent of monopoly hold of big business houses on newspapers in the country ; and

(b) the steps, if any, taken by Government to end this monopoly ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SOOCHANA AUR PRASARAN MANTRALAYA MEN RAJYA MANTRI) (SHRIMATI NANDINI SATPATHY) : (a) According to the Registrar of Newspapers Annual Report "Press in India" published in 1970, there were 65 common ownership units owing 222 news-interest newspapers (including 170 dailies) at the end of 1969. As against this, there were 3,739 news-interest newspapers (including 702 dailies) in existence at the end of 1969. During the year 1969, the total circulation of all newspapers and periodicals stood at about 270 lakh copies, of which 62.72 lakh copies or 23.3% was accounted for by news-interest newspapers of common ownership units.

(b) A statement is laid on the Table of the House setting out the steps taken so far by this Ministry contain the growth of monopolies in the Indian Press.